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received from the Government of Maharashtra for establishment of a separate Development Board for the Konkan region.

(b) No, Sir.

(c) No, Sir. The Planning Commission had undertaken a performance evaluation study on the working of the three existing Development Boards in Maharashtra and has submitted their report to the Government.

(d) Does not arise in view of (c) above.

Persons residing in India without valid documents

1505. SHRI B.S. GNANADESIKAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that people from the neighbouring countries have infiltrated into the country and had obtained Ration Cards and Voter Identity Cards; and

(b) if so, what steps Government have taken to identify these persons who are residing in India without any valid documents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) There are reports that people from the neighbouring countries, who have infiltrated into the country, have managed to obtain ration cards and voter identity cards, in some cases.

(b) The Foreigners Act, 1946 under Section 3(2)(c) empowers the Govt, to detect and deport foreign nationals staying in India unauthorisedly. This power has been entrusted to the State Governments/Union Territory Administrations, who have been asked to launch special drives to detect and deport those foreigners who are residing in India without any valid documents. Administrative instructions are also issued from time to time in this regard.

Compensation to the dependents of those killed during Terrorist Attacks

1506. SHRI T.S. BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorist attacks in Jammu and Kashmir that have

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occurred in the last four years and how many civilians and security persons have died; and

(b) the details thereof and what steps Government have taken to compensate their dependents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) and (b) As per reports received from the State Government the number of terrorist attacks that occurred in J&K in the last 4 years i.e. from 1.1.2001 to 31.7.2004 was 13562 in which 3265 civilians and 1467 security personnel were killed.

Details are as follows:

	2001	2002	2003	2004 (Upto 31st July)
No. of terrorist attacks	4522	4038	3401	1586
No. of civilians killed	996 536	1008	795 314	466
No. of security personnel killed		453		164

(Figure for civilians include SPOs and members of VDCs).

Government of Jamrpu and Kashmir has been providing *ex-gratia* relief to the next-ofkins (NoKs) of victims of militancy for death, injury, etc. as per the existing rules. As per State Government's orders, Rs. 1 lakh is paid to the next-of-kin in case of death, Rs. 75,000/-, Rs. 5,000/- and Rs. 1,000/- for permanent disability, grievous injury and minor injury respectively caused in a terrorist incident.

As per State Government's policy, 50% of the loss of immovable property subject to a ceiling of Rs. 2 lakhs is paid as compensation to the property damaged in militancy.

The State Government of J&K also provides Rs. 2 lakhs to NoKs of J&K Police personnel Security Forces personnel killed in terrorism and Rs. 2 lakhs paid to the NoKs of volunteer Special Police Officers killed in action against terrorists.

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All of the

above expenditure of the State Government is reimbursed by the Central Government under the Head 'Security Related Expenditure' (SRE).

In addition, Rs. 3 lakhs is paid by the Central Government as *ex-gratia* directly to the NoKs of J&K Police personnel.

Raids carried out by CBI

†1507. SHRI UDAY PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether CBI have recently carried out raids against Government Departments and Institutions during the country-wise move; and

(b) if so, the names of such Departments and institutions and the details of money and documents recovered from them during the said raids?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYAGAVIT): (a) and (b) The information is being collected and will be laid on the Table of the House.

Expansion of C.I.S.F.

1508. SHRI S.M. LALJAN BASHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that C.I.S.F. is being expanded too rapidly to take on diverse and widely different duties;

(b) what are the limits of growth put on C.I.S.F;

(c) whether it is a fact that the C.I.S.F. is fast becoming a low calibre, large number security guard agency; and

(d) what steps are proposed to restrict the unplanned expansion of the C.I.S.F?

THE HOME MINISTER (SHRI SHIVRAJ V. PATH): (a) It is a fact that recently, the Central Industrial Security Forces has been given additional responsibilities by the Government like security of airports, important Government buildings in Delhi, security of heritage monuments, etc.

[†]Original notice of the question was received in Hindi.

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